

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 303**  
**(IB)-1154(ND)2019**  
**New IA-269/2024**

**IN THE MATTER OF:**

**M/s. Gulati Retail India Ltd**

... **Applicant/Petitioner**

**Under Section: 10 of IBC, 2016**

**Order delivered on 30.01.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** :

**For the Respondent** :

**For the Liquidator** : Adv. Ahsan Ahmad, Mr. Arun Chadha

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-269/2024**:- The IA has been preferred by the Liquidator for taking 14<sup>th</sup> Progress Report on record.

**For the reasons stated therein, the IA is allowed** and the report is kept on record, subject to all just exceptions.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**